

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 62/36/2018 &
M.A. NO. 62/419/2018, M.A. NO. 420/2018 in
ORIGINAL APPLICATION NO. 062/00004/2016**

Chandigarh, this the 29th day of May, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Saif-ud-Din Lone, aged about 47 years, s/o M.Y. Lone, R/o Zirhama, Kupwara.
2. Mubashir K. Fazili, aged about 52 years, s/o K.U. Fazili, R/o Faziliabad, Bandipora.
3. Syed Zaffar Islam Andrabi, aged 45 years, s/o Mushtaq Ahmad, R/o Doulibagh, Soura, Srinagar.
4. Zulfiqar Hamid Wani, aged about 46 years, s/o Abdul Gani Wani, Ghani Guest House, Shivapora, Srinagar.
5. Ms. Tahira Mir, aged about 38 years, d/o Abdul Wahid Mir, R/o Nawakadal, Srinagar.

....Petitioners

(Argued by: Shri R.A. Jan, Sr. Advocate alongwith Shri Sandeep Siwatch, Advocate)

VERSUS

1. Mr. P. Dass, Deputy Director General (E), Head of Office Doordarshan Kendre, Srinagar.
2. Mr. Qazi Salman, Deputy Director (News), Doordarshan Kendre, Srinagar.

....RESPONDENTS

(By Advocate: Shri K.K. Thakur, Advocate for respondent no. 1
Shri Anil Soni, Advocate for respondent no. 2)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. M.A. No. 419/2018 is allowed. As prayed, petitioners are permitted to pursue instant C.P. jointly.
2. M.A. No. 62/420/2018 is also allowed. As prayed, filing of certified copy is dispensed with.

C.P. No. 62/36/2018

1. Learned counsel representing the parties are in agreement that the order of this Tribunal has been complied with as the respondents have already released the admissible wages to the petitioners.
2. However, the only issue left out is that the petitioners have not signed the new contract. Learned counsel representing the respondents state that the respondents will prepare a fresh contract and ask the petitioners to sign the same in terms of Engagement of Casual Labour Scheme and DoPT O.Ms. dated 16.9.1992 and 30.9.1989.
3. Learned counsel representing the respondents further submitted that they will finalize the contract within 10 days and the petitioners be directed to sign the same within 1 week thereafter.
4. In view of above, the instant Contempt Petition is disposed of in the above noted effect. Notice issued to respondents is discharged.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 29.05.2018

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